problems of disabled people and the hardships faced by the nomadic tribes; and

(b) if so, Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI): (a) and (b) Demands have been raised for setting up separate Commissions for the economically backward classes and for persons with disabilities. The Government has finalised a proposal to set up a Commission to study and recommend reservation for the economically backward classes that are not covered by the present policy.

As regards persons with disabilities, Government are of the view that the Rehabilitation Council of India Act, 1992, the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 and the National Trust for the Welfare of persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 effectively take care of their interests.

No formal demand for setting up a separate Commission for the normadic tribes has been made to this Ministry.

Assets of Wakf Board

†847. SHRI D.P. YADAV: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of the estates of the Wakf Board which have been registered together with the amount of grants sanctioned by Government for their development during the past few years; and

(b) whether Government are taking any action to evict illegal occupants after conducting a thorough survey of the Wakf estates, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) and (b) The information is being collected from the State Governments/ UT Administration and will be laid on the table of the House in due course.

[†]Original notice of the question was received in Hindi.